

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.6099 of 2021

Anuj Jaiswal @ Ved Prakash @ Anuj

.... Petitioner

Versus

The State of Jharkhand

.... Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mrs. Vani Kumari, Advocate

For the State : Mr. Shiv Shankar Kumar, Addl.P.P

For the Informant : Mr. Aashish Kumar, Adv.

Order No.02 Dated- 03.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Kurdeg P.S. Case No. 32 of 2020 instituted under Sections 363, 365 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner has kidnapped the minor daughter of the informant and took her to Kausambi in the State of Uttar Pradesh and solemnized marriage with her. It is submitted that the allegation against the petitioner is false. It is jointly submitted by learned counsel for the petitioner and the learned counsel for the informant that the parties have solemnized marriage and in her statement recorded under Section 164 Cr.P.C., the victim has not stated anything to implicate the petitioner in this case. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the

Court within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned SDJM, Simdega in connection with Kurdeg P.S. Case No. 32 of 2020 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Pappu/